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**Bench No. I**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

T.P NO.223/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26<sup>th</sup> July, 2017, 10.30 A.M**

Name of the Company	Havells India Ltd -Vs- Electro Steel Ltd		
Under Section	433,434		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

MS. Mousumi Bhattacharya, Adv  
 Mr. Surendal Choudhury, Adv  
 MS. Priyanka Choudhury, Adv } For the Petitioner.

(P. Choudhury, Adv  
 26/7/17,

Mr. RUDRANAN BHATTACHARYA

Mr. SOOROJIT DASGUPTA

Mr. SANCHARI CHAKRAVARTY

} For the Corporate Debtor

(S. Dasgupta  
 26/7/17,

**ORDER**

Ld. Counsels for the petitioners and the corporate debtor are present.

It appears from the record that the Ld. Counsel for the petitioner filed winding up petition on the ground of inability to pay debt in the Hon'ble Calcutta High Court, which has come to this Court on transfer.

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As per Government notification all winding up petition on the ground of inability to pay debt shall be treated as an application under sections 7, 8 or 9 of the Insolvency & Bankruptcy Code, 2016 and in compliance of that petitioner has filed fresh petition under the IBC, 2016. It appears from the record though the petitioner has filed the petition under IBC 2016, but there are certain information required to be submitted, which has not been submitted. Petitioner is directed to submit the required information in proper format by 08/08/2017.

List the matter on 21/08/2017.

*Sd.*

(Vijai Pratap Singh)  
Member (J)